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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 144/2000

IN

OA No. 1940/97 &

RA No. 220/98

with

MA No. 590 and 591 of 2000.

New Delhi: this the 3rd day of AUGUST 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

Chander Sain & Ors.

.....Petitioners.

Versus

Shri S.P.Mehta,
General Manager/N.Rly & Ors. Respondents/
contemnors.

Present: Shri G.D.Bhandari for applicants.

Shri E.X.Joseph, Sr.Counsel with

Shri R.L.Dhawan for respondents/
contemnors.

ORDER

S.R.Adige, VC(A):

Heard both sides on C.P.No.144/2000 alleging that contents of para 11 of respondents' MA No.591/2000, in which it had been stated that there was no necessity of any further enquiry to be conducted by the Principal Northern Railway Zonal Training School Chandausi, despite the explicit orders of the Tribunal dated 17.12.99 in RA No.220/98 arising out of OA No.1940/97 directing the Principal, Zonal Training School, Chandausi to conduct an enquiry, constituted contempt of Court.

2. While the averment that there was no necessity for any further enquiry contained in para 11 (supra), was no doubt unwarranted, it is not denied that pursuant to the Tribunal's aforesaid order dated 17.12.99 an enquiry has been conducted by the Principal ZTS, Chandausi. In view of the above there are no good grounds to initiate contempt proceedings against respondents.

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3. C.P.No. 144/2000 is accordingly dropped.

Notices discharged. MA No. 591/2000 for recall of the order dated 17.12.99 and MA No. 590/2000 for condonation of delay in filing MA No. 591/2000 are rejected.

4. List RA No. 220/98 for hearing on 28.8.2001.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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